

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Sunny Tomar
RC No. 221/2017/E0004/CBI/EO-III
U/s 120B r/w 420 IPC and 66D. I.T. Act.


01.10.2020

Present: Ms. Neha Goel, Ld. APP for CBI.
IO in person through VC.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, an application moved on behalf of IO of the case received on my email for opening the seal of USB attached with the Cyber Forensic Analysis Report of CDAC, Thiruvanthapuram, Kerala for scrutiny of the data extracted from the digital device and same is taken up through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

Some clarifications are sought. However, the voice of IO is not clear due to poor connectivity of internet at his end. IO is asked as to whether any urgency for disposal of application to which he replied "No" by nodding his neck for the same and given his consent for 03.10.2020 for physical hearing. Hence, at request, application be put up for disposal on **03.10.2020 at 10.30 am.**

Copy of this order be provided to the counsel Ld. PP /IO for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.


(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT,
NEW DELHI-01.10.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Ishma Arora
CC No. CBI- 428/2019

01.10.2020

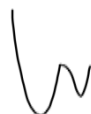
The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ms. Neha Goel, Ld. APP for CBI.
Sh. Prashant Sharma, Ld. Counsel for accused Kapil Arora along with accused Kapil Arora in person through VC.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

At request, list the matter for **14.01.2021**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT,
NEW DELHI-01.10.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Anirudh Parsad Pandey.
CC No. CBI- 422/2019

01.10.2020

The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ms. Neha Goel, Ld. APP for CBI.
Sh. Anindya Malhotra, Ld. counsel for accused Anirudh Parsad Pandey and Uday Bhat along with both accused in person through VC.

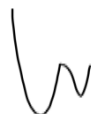
In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

Ld. Counsel for accused submits that an application u/s 207 CrPC for supply of documents is pending disposal.

Hence, in view of same, previous order be complied with and the IO concerned to send all those documents on the email of the Reader of this court and the Reader will in turn forward the email to the concerned counsel.

At request, list the matter for **11.12.2020**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT,
NEW DELHI-01.10.2020

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. Nitin Kumar Arora
CC No. CR- 44/2019

01.10.2020


The matters of the cause list are being taken up as per the current duty roster and as per the modalities circulated vide circular no.E-10927-11013/Power Gaz/RADC/2020 dated 30.08.2020.

Present: Ld. PP for CBI.
Accused Suresh Kumar in person through VC.
Sh. Vivek Gaur and Sh. Gaurav Gaur, Ld. Counsels for accused
Rahul Arora.

In view of the prevailing pandemic of COVID-19 as per directions of Hon'ble High Court and Ld. District Judge, the submissions are heard through Video Conferencing using CISCO-WEBEX App from my own residence using the common URL available on the Website in pursuance of the circular No. E-8051-8130/Comp/RADC/ND/2020 dated 03.08.2020.

At request, list the matter for **14.01.2021**.

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE DISTRICT COURT,
NEW DELHI-01.10.2020